## National Company Law Tribunal

## Allahabad Bench

	CP NO.	$\cdot )2/a$	1-10/001	7
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ATTENDENCE-CUN **COMPANY LAW TRIBUNAL ON 06.10.2017** 

NAME OF THE COMPANY: Navenshree Edication Puflish

SECTION OF THE COMPANIES ACT: U/S 230/232 of the companies Act of 2013

SI. NO. Designation Representation Name Signature

1. M. K. BARAI 2. Anjani Kumon or sua

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## CP No. 72/ALD/2017, CAA No. 19/ALD/2017

Shri Anjani Kumar Singh for the petitioner. Shri M.K.Bagri, learned OL for Central Govt. The Central Govt. files a representation / affidavit of RD as well as report of the OL. A perusal of the representation/ affidavit and document annexed therewith goes to show that the learned ROC, Kanpur while submitting his report to the RD made certain observation in respect of the affair of the Company as stating in the column 30 of its Report that an action under section 12 of the Companies Act, 2013 and an appropriate proceeding thereunder is being contemplated against the Company on alleged violation of the statutory provisions. However, this Tribunal has not been made aware of the current status of such proceedings, still being contemplated or has been initiated so far, and if so, then what is its outcome.

Therefore, the Regional Director (NR) is expected to file a supplementary affidavit by providing necessary details about the proceedings being contemplated or has been initiated against the company by verifying information from the ROC Kanpur. An advance copy of such affidavit to be provided to the petitioner counsel.

A copy of this order be communicated to the R.D. (N.R.), New Delhi as well as Registrar of the Companies, Kanpur.

The matter be listed on 8th November, 2017.

Shri H.P. Chaturvedi, Member (Judicial)

Dated:06.10.2017

Typed by P.K.Jyoti